

ITEM NO.1

Court 7 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1630/2020 in W.P.(C) No.
880/2016

SURAZ INDIA TRUST

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(ONLY OFFICE REPORT FOR DIRECTION TO BE LISTED)

Date :06-05-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

By Courts Motion, AOR

For Petitioner(s) Mr. Rajiv Daiya, MD of the petitioner

For Respondent(s) Dr. Manish Singhvi, Sr. Adv.
Mr. Sandeep Kumar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit filed by the State Government. Learned counsel for the State submits that the disciplinary proceedings have been started. Insofar as the proceedings before the High Court are concerned, it is stated that the State has moved for vacation of the interim order and the orders passed by this Court will be brought to the notice of the High Court and if need be, appropriate SLP will be filed against any interim order subsisting to be tagged with the present matter.

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Insofar as recovery of costs is concerned, the State will take steps to commence the process of recovery of costs as arrears of land revenue.

List in the second reopening week after the summer recess.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)